## Annexure-3

## Name of the corporate debtor: CIAN HEALTHCARE LIMITED CIN:-L24233PN2003PLC017563

Date of commencement of CIRP: 14-08-2024

## List of Creditors as on 14-08-2024 (Based on the claim received upto 21-03-2025)

## Summary of List of Secured financial creditors (other than financial creditors belonging to any class of creditors)

|        | Creditor                  | Details (  | of Claim Received | Details of claim admitted |                    |                         |           |       |          | a constitution of the conf       | Amount                                  |                              |   |                    |
|--------|---------------------------|------------|-------------------|---------------------------|--------------------|-------------------------|-----------|-------|----------|----------------------------------|---|------------------------------|---|--------------------|
| Sr. No |                           |            | Amount Claimed    |                           | Nature<br>of Claim | Amount<br>Covered<br>by | Amount    | relat | share in | Amount<br>of<br>contingent claim | of any mutual dues, that may be set-off | Amount of claim not admitted | Amount<br>of claim<br>under<br>verification | Remarks, if<br>any |
| 1      | IDBI<br>Bank<br>Limited   | 27-12-2024 | 124753005.00      | 124753005.00              | Secured            | Yes                     | 31800000* | NO    | 38.16    | 2085968.00                       | 0                                       | -                            | 0.00  |                    |
| 2      | Bank of<br>Baroda         | 27-12-2024 | 11,65,61,717.11   | 116561717.11              | Secured            |                         |           | NO    | 35.65    | 0                                | 0                                       | -                            | 0.00  |                    |
| 3      | Union<br>Bank of<br>India | 27-12-2024 | 6,25,93,311.20    | 62593311.20               | Secured            |                         |           | NO    | 19.15    | 0                                | 0                                       | 1                            | 0.00  |                    |
| 4      | SIDBI                     | 27-12-2024 | 2,08,73,310.00    | 20873310.00               | Secured            |                         |           | NO    | 6.39     | 0                                | 0                                       | -                            | 0.00  |                    |
| 5      | Yes Bank                  | 27-12-2024 | 19,01,846.92      | 1901846.92                | Secured            | Yes                     | -         | NO    | 0.58     | 0                                | 0                                       |                              | 0.00  |                    |
|        | Total                     |            | 32,66,83,190.23   | 32,66,83,190.23           | -                  | -                       | -         | -     | 99.93    | 20,85,968.00                     | -                                       | -                            | -   | -                  |

<sup>\*</sup> Latest information has been called, and same is awaited.

Notes:

made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision

<sup>1.</sup> All claims have been admitted on the basis of submitted proof of claim and information available as per books of the corporate debtor.

<sup>2.</sup> As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him.

The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims

<sup>3.</sup> The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.